

Before Shri R.S. Virk, District Judge (Retd.)

appointed to hear objections/representations in the matter of PACL Ltd.
(as referred to in the orders dated 15/11/2017, 13/04/2018, 02/07/2018 and 07/12/2018
of the Hon'ble Supreme Court in civil appeal no. 13301/2015 Subrata Bhattacharya Vs SEBI,
and notified in SEBI Press release no. 66 dated 08/12/2017).

File no. 616

- Applicants :**
- (i) Shri Subhash Chandra Pandey s/o Chhote Lal Pandey, Delhi
(Registration No. U032214300 dated 29-10-2009);
 - (ii) Shri Kuldeep s/o Jagdish Prasad, Delhi
(Registration No. U032474074 dated 14-06-2013);
 - (iii) Shri Anil Kumar Pandey s/o Subhash Chandra Pandey, Delhi
(Registration No. U0 dated 13-11-2008);
 - (iv) Shri Manoj Pandey s/o Subhash Chander Pandey, Delhi
(Registration No. U032375552 dated 13-06-2011)
(Registration No. U032375550 dated 13-06-2011)
(Registration No. U032474829 dated 26-06-2013);
 - (v) Shri Kapil Dev s/o Shivadas, Delhi
(Registration No. U032372104 dated 27-05-2011);
 - (vi) Shri Chander Bhan s/o Kishori Lal Verma, Delhi
(Registration No. U032441709 dated 18-08-2012);
 - (vii) Smt Rajvati w/o Chander Bhan, Delhi
(Registration No. U032107781 dated 27-02-2008);
 - (viii) Shri Mukesh Kumar s/o Chander Bhan, Delhi
(Registration No. U032195878 dated 28-07-2009);
 - (ix) Shri Dinesh s/o Chander Bhan, Delhi
(Registration No. U032166324 dated 28-02-2009);
 - (x) Shri Amrit Lal s/o Jay Singh, Delhi
(Registration No. U032206099 dated 17-09-2009);
 - (xi) Shri Aman Gupta s/o Ram Niwas Gupta, Delhi
(Registration No. U032208447 dated 29-09-2009);
 - (xii) Smt. Meena Devi w/o Shri Jagdish Prasad, Delhi
(Registration No. U032370000 dated 19-05-2011);
 - (xiii) Shri Deepak s/o Jagdish Prasad, Delhi
(Registration No. U032473686 dated 04-06-2013);
 - (xiv) Smt. Sushila w/o Shri Sohan Lal, Delhi
(Registration No. U032370002 dated 19-05-2011);
 - (xv) Shri Balram Singh s/o Kripal Singh, Delhi
(Registration No. U032335656 dated 02-02-2011)
(Registration No. U032335658 dated 02-02-2011)
(Registration No. U032318712 dated 22-12-2010);
 - (xvi) Shri Yogender Pratap s/o Rajender Singh, Delhi
(Registration No. U032472695 dated 20-05-2013);

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- (xvii) Smt. Sumra Wati Devi w/o Vijay Yadav, Delhi
(Registration No. U032218774 dated 21-11-2009);
- (xviii) Mr. Noor Mohammad Ansari s/o Navi Husain Ansari, Delhi
(Registration No. U032485904 dated 27-11-2013)
(Registration No. U032485905 dated 27-11-2013)
(Registration No. U032485906 dated 27-11-2013)
(Registration No. U032155825 dated 13-01-2009);
- (xix) Shri Surender Yadav s/o Jadu Yadav, Delhi
(Registration No. U032030319 dated 03-01-2006)
- (xx) Shri Osiyar Yadav s/o Sukhdev Yadav, Delhi
(Registration No. U032250280 dated 22-03-2010)
- (xxi) Shri Kalyan Singh s/o Late Sh Rukum Singh, Delhi
(Registration No. U032498828 dated 30-04-2014)
(Registration No. U032379046 dated 25-06-2011)
(Registration No. U032499914 dated 24-05-2014)
(Registration No. U032256270 dated 15-04-2010)
- (xxii) Smt Kesar w/o Kalyan Singh, Delhi
(Registration No. U032394180 dated 25-10-2011)
(Registration No. U032262502 dated 30-04-2010);
- (xxiii) Smt Son Devi w/o Kishan Lal, Delhi
(Registration No. U032360605 dated 26-04-2011)
(Registration No. U032250266 dated 22-03-2010)

Present : None

Order :

1. This common order will dispose off the twenty three applications of all persons named above who are seeking recovery of the amounts statedly invested by them with PACL as detailed in their respective applications.
2. The applicant Shri Subhash Chandra Pandey s/o Chhote Lal Pandey, seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/10/2009 as per registration certificate no. U032214300 dated 29/10/2009 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 29/10/2016 but he has not heard anything further from PACL.
3. The applicant Shri Kuldeep s/o Jagdish Prasad seeks refund of Rs. 20,000/- with the averment that he had invested the said amount with PACL India Ltd on 14/06/2013 as per registration certificate no. U032474074 dated 14/06/2013 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 14/06/2023 but he has not heard anything further from PACL.

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4. The applicant Shri Anil Kumar Pandey s/o Subhash Chand Pandey, seeks refund of Rs. 75,000/- with the averment that he had invested the said amount with PACL India Ltd on 30/04/2012 as per registration certificate no. U032426356 dated 30/04/2012 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 30/04/2018 but he has not heard anything further from PACL.
5. (a) The applicant Shri Manoj Pandey s/o Subhash Chander Pandey seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 13/06/2011 as per registration certificate no. U032375552 dated 13/06/2011 for allotment of 300 Sq. Yd. plot. It is contended that the said agreement has matured on 13/06/2018 but he has not heard anything further from PACL.
- (b) The applicant Shri Manoj Pandey s/o Subhash Chander Pandey seeks refund of Rs.7,500/- with the averment that he had invested the said amount with PACL India Ltd on 13/06/2011 as per registration certificate no. U032375550 dated 13/06/2011 for allotment of 150 Sq. Yd. plot. It is contended that the said agreement has matured on 13/06/2018 but he has not heard anything further from PACL.
- (c) The applicant Shri Manoj Pandey s/o Subhash Chander Pandey seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 26/06/2013 as per registration certificate no. U032474829 dated 26/06/2013 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 26/09/2018 but he has not heard anything further from PACL.
6. The applicant Shri Kapil Dev s/o Shivadas seeks refund of Rs.50,000/- with the averment that he had invested the said amount with PACL India Ltd on 27/05/2011 as per registration certificate no. U032372104 dated 27/05/2011 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 27/05/2017 but he has not heard anything further from PACL.
7. The applicant Shri Chander Bhan s/o Kishori Lal Verma seeks refund of Rs.75,000/- with the averment that he had invested the said amount with PACL India Ltd on 18/08/2012 as per registration certificate no. U032441709 dated 18/08/2012 for allotment of 1000 Sq. Yd. plot. It is contended that the said agreement has matured on 18/08/2018 but he has not heard anything further from PACL.
8. The applicant Smt Rajvati w/o Chander Bhan seeks refund of Rs.50,000/- with the averment that she had invested the said amount with PACL India Ltd on 27/02/2008 as per registration certificate no. U032107781 dated 27/02/2008 for allotment of 1000

Sq. Yd. plot. It is contended that the said agreement has matured on 27/02/2015 but she has not heard anything further from PACL.

9. The applicant Shri Mukesh Kumar s/o Chander Bhan seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 28/07/2009 as per registration certificate no. U032195878 dated 28/07/2009 for allotment of 400 Sq. Yd. plot. It is contended that the said agreement has matured on 28/08/2015 but he has not heard anything further from PACL.
10. The applicant Shri Dinesh s/o Chander Bhan seeks refund of Rs.37,500/- with the averment that he had invested the said amount with PACL India Ltd on 28/02/2009 as per registration certificate no. U032166324 dated 28/02/2009 for allotment of 750 Sq. Yd. plot. It is contended that the said agreement has matured on 28/02/2015 but he has not heard anything further from PACL.
11. The applicant Shri Amrit Lal s/o Jay Singh seeks refund of Rs.40,000/- with the averment that he had invested the said amount with PACL India Ltd on 17/09/2009 as per registration certificate no. U032206099 dated 17/09/2009 for allotment of 800 Sq. Yd. plot. It is contended that the said agreement has matured on 17/09/2015 but he has not heard anything further from PACL.
12. The applicant Shri Aman Gupta s/o Ram Niwas Gupta seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 29/09/2009 as per registration certificate no. U032208447 dated 29/09/2009 for allotment of 200 Sq. Yd. plot. It is contended that the said agreement has matured on 29/12/2015 but he has not heard anything further from PACL.
13. The applicant Smt Meena Devi w/o Jagdish Prasad seeks refund of Rs.40,000/- with the averment that she had invested the said amount with PACL India Ltd on 19/05/2011 as per registration certificate no. U032370000 dated 19/05/2011 for allotment of 800 Sq. Yd. plot. It is contended that the said agreement has matured on 19/05/2018 but she has not heard anything further from PACL.
14. The applicant Shri Deepak s/o Jagdish Prasad seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 04/06/2013 as per registration certificate no. U032473686 dated 04/06/2013 for allotment of 300Sq. Yd. plot. It is contended that the said agreement has matured on 14/06/2020 but he has not heard anything further from PACL.

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15. The applicant Smt Sushila w/o Sohan Lal seeks refund of Rs.30,000/- with the averment that she had invested the said amount with PACL India Ltd on 19/05/2011 as per registration certificate no. U032370002 dated 19/05/2011 for allotment of 600Sq. Yd. plot. It is contended that the said agreement has matured on 19/05/2018 but she has not heard anything further from PACL.
16. (a) The applicant Shri Balram Singh s/o Kripal Singh seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 02/02/2011 as per registration certificate no. U032335656 dated 02/02/2011 for allotment of 300Sq. Yd. plot. It is contended that the said agreement has matured on 02/05/2017 but he has not heard anything further from PACL.
- (b) The applicant Shri Balram Singh s/o Kripal Singh seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 02/02/2011 as per registration certificate no. U032335658 dated 02/02/2011 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 02/05/2017 but he has not heard anything further from PACL.
- (c) The applicant Shri Balram Singh s/o Kripal Singh seeks refund of Rs.37,500/- with the averment that he had invested the said amount with PACL India Ltd on 22/12/2010 as per registration certificate no. U032318712 dated 22/12/2010 for allotment of 750Sq. Yd. plot. It is contended that the said agreement has matured on 22/12/2016 but he has not heard anything further from PACL.
17. The applicant Shri Yogender Pratap s/o Rajender Singh seeks refund of Rs.62,500/- with the averment that he had invested the said amount with PACL India Ltd on 20/05/2013 as per registration certificate no. U032472695 dated 20/05/2013 for allotment of 1250Sq. Yd. plot. It is contended that the said agreement has matured on 20/05/2019 but he has not heard anything further from PACL.
18. The applicant Smt Sumra Wati Devi w/o Vijay Yadav seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 21/11/2009 as per registration certificate no. U03221 dated 22/12/2010 for allotment of 750Sq. Yd. plot. It is contended that the said agreement has matured on 22/12/2016 but he has not heard anything further from PACL.
19. (a) The applicant Mr. Noor Mohammad Ansari s/o Navi Husain Ansari seeks refund of Rs.75,000/- with the averment that he had invested the said amount with PACL India Ltd on 27/11/2013 as per registration certificate no. U032485904 dated

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27/11/2013 for allotment of 1000Sq. Yd. plot. It is contended that the said agreement has matured on 27/11/2019 but he has not heard anything further from PACL.

(b) The applicant Mr. Noor Mohammad Ansari s/o Navi Husain Ansari seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 27/11/2013 as per registration certificate no. U032485905 dated 27/11/2013 for allotment of 600Sq. Yd. plot. It is contended that the said agreement has matured on 27/02/2020 but he has not heard anything further from PACL.

(c) The applicant Mr. Noor Mohammad Ansari s/o Navi Husain Ansari seeks refund of Rs.15,000/- with the averment that he had invested the said amount with PACL India Ltd on 27/11/2013 as per registration certificate no. U032485906 dated 27/11/2013 for allotment of 300Sq. Yd. plot. It is contended that the said agreement has matured on 27/02/2020 but he has not heard anything further from PACL.

(d) The applicant Mr. Noor Mohammad Ansari s/o Navi Husain Ansari seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 13/01/2009 as per registration certificate no. U032155825 dated 13/01/2009 for allotment of 200Sq. Yd. plot. It is contended that the said agreement has matured on 13/04/2015 but he has not heard anything further from PACL.

20. (a) The applicant Shri Surender Yadav s/o Jadu Yadav seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 03/01/2006 as per registration certificate no. U032030319 dated 03/01/2006 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 03/01/2016 but he has not heard anything further from PACL.

(b) The applicant Shri Surender Yadav s/o Jadu Yadav seeks refund of Rs.37,500/- with the averment that he had invested the said amount with PACL India Ltd on 30/01/2013 as per registration certificate no. U032460219 dated 30/01/2013 for allotment of 750Sq. Yd. plot. It is contended that the said agreement has matured on 30/01/2019 but he has not heard anything further from PACL.

21. The applicant Shri Osiyar Yadav s/o Sukhdev Yadav seeks refund of Rs.37,500/- with the averment that he had invested the said amount with PACL India Ltd on 22/03/2010 as per registration certificate no. U032250280 dated 22/03/2010 for allotment of 750Sq. Yd. plot. It is contended that the said agreement has matured on 22/03/2016 but he has not heard anything further from PACL.

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22. (a) The applicant Shri Kalyan s/o Late Rukum Singh seeks refund of Rs.22,500/- with the averment that he had invested the said amount with PACL India Ltd on 30/04/2014 as per registration certificate no. U032498828 dated 30/04/2014 for allotment of 450Sq. Yd. plot. It is contended that the said agreement has matured on 30/10/2019 but he has not heard anything further from PACL.
- (b) The applicant Shri Kalyan s/o Late Rukum Singh seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 25/06/2011 as per registration certificate no. U032379046 dated 25/06/2011 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 25/06/2021 but he has not heard anything further from PACL.
- (c) The applicant Shri Kalyan s/o Late Rukum Singh seeks refund of Rs.10,000/- with the averment that he had invested the said amount with PACL India Ltd on 24/05/2014 as per registration certificate no. U032499914 dated 24/05/2014 for allotment of 200Sq. Yd. plot. It is contended that the said agreement has matured on 24/08/2020 but he has not heard anything further from PACL.
- (d) The applicant Shri Kalyan s/o Late Rukum Singh seeks refund of Rs.20,000/- with the averment that he had invested the said amount with PACL India Ltd on 15/04/2010 as per registration certificate no. U032256270 dated 15/04/2010 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 15/04/2016 but he has not heard anything further from PACL.
23. (a) The applicant Smt. Kesar w/o Kalyan seeks refund of Rs.10,000/- with the averment that she had invested the said amount with PACL India Ltd on 25/10/2011 as per registration certificate no. U032394180 dated 25/10/2011 for allotment of 200Sq. Yd. plot. It is contended that the said agreement has matured on 25/10/2018 but she has not heard anything further from PACL.
- (b) The applicant Smt. Kesar w/o Kalyan seeks refund of Rs.20,000/- with the averment that she had invested the said amount with PACL India Ltd on 30/04/2010 as per registration certificate no. U032262502 dated 30/04/2010 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 30/04/2017 but she has not heard anything further from PACL.
24. (a) The applicant Smt. Son Devi w/o Kishan Lal seeks refund of Rs.15,000/- with the averment that she had invested the said amount with PACL India Ltd on 26/04/2011 as per registration certificate no. U032360605 dated 26/04/2011 for allotment of

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300Sq. Yd. plot. It is contended that the said agreement has matured on 26/04/2017 but she has not heard anything further from PACL.

(b) The applicant Smt. Son Devi w/o Kishan Lal seeks refund of Rs.20,000/- with the averment that she had invested the said amount with PACL India Ltd on 22/03/2010 as per registration certificate no. U032250266 dated 22/03/2010 for allotment of 400Sq. Yd. plot. It is contended that the said agreement has matured on 22/03/2017 but she has not heard anything further from PACL.

25.(a) The applicants above named are seeking recovery of the amounts indicated in the foregoing paras but prayer for refund of money invested with PACL cannot be dealt with by me because my mandate is confined to dealing with objections/representations received by the Committee 'against' attachment of properties detailed in www.auctionpacl.com, which aspect is duly referred to in the order dated 15/11/2017 of the Hon'ble Supreme Court passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI, and also duly notified in SEBI Press release no. 66 dated 08/12/2017 for the guidance of investors.

(b) No notice is thus required to be issued to the above named persons and the applications detailed above seeking refund of the amounts claimed therein cannot be entertained by me and are accordingly rejected.

Date : 04/01/2019


R. S. Virk
Distt. Judge (Retd.)